

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: MUMBAI.

ORIGINAL APPLICATION NO: 584/2000

THURSDAY the 26th day of APRIL 2001

CORAM: Hon'ble Shri Kuldip Singh, Member(J)

Rohidas Maruti Yeshu Yewale
Resident of
Bhushigaon, Lonavala, Pune.

... Applicant.

By Advocate Shri K.B. Talreja.

V/s

The Union of India through
The General Manager,
Central Railway, Mumbai CST.

The Divisional Railway Manager
Central Railway, Mumbai CST.

... Respondents.

By Advocate Shri A.I. Bhatkar.

O R D E R (ORAL)

(Per Shri Kuldip Singh, Member(J))

by applicant
This OA has been filed seeking compassionate appointment. The applicant is an adopted son of the deceased employee who died in harness. The respondents in their reply particularly in para 3 states that the claim of the applicant for compassionate appointment could not be examined for non production of necessary documents. However, since the original Deed of Adoption has now been produced by the applicant, the case is under consideration.

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2. ~~hence~~ this OA can be disposed of with a direction to the respondents to dispose of the application of the applicant for compassionate appointment within a period of three months by passing a reasoned and speaking order. If the applicant is aggrieved by the order passed by the respondents, the applicant is at liberty to approach the Court. The OA is disposed of accordingly.


(Kuldip Singh)
Member (J)

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